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|-------------------|--|-----------|
| Rajasthan | | |
| 34. | Mahi-Luni link | 2012-13 |
| 35. | Wakal-Sabarmati-Sci-West banas-Kameri link | Completed |
| Tamil Nadu | | |
| 36. | Pennaiyar-Palar link | Completed |

*Targets being fixed in consultations with concerned states.
@PFR prepared and sent to the State governments for comments

Coal linkage for super critical IPP in Banswara

†*70. SHRI ASHK ALI TAK: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the case of allocation of long term coal linkage for super critical IPP in Banswara, Rajasthan is pending before Government; and

(b) if so, by when Government would take a decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Banswara Thermal Power Company Limited, a fully owned subsidiary of Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) submitted an application dated 16-4-2009 seeking long term coal linkage/Letter of Assurance (LOA) for setting up 2x660 MW power plant at Banswara. This application was forwarded to Ministry of Power (MOP) on 28-4-2009 for their comments/recommendation. MOP vide their Office Memorandum dated 30-12-2011 has, *inter-alia*, recommended long term coal linkage for 2x660 MW power plant of Banswara, Rajasthan. As per procedure, such recommendations are placed before the Standing Linkage Committee (Long Term) (SLC(LT)) for Power in its meeting, as and when held, to consider cases for authorization of LOAs for power projects. However, as more than 80,000 MW linkages/LOAs already exist against which power projects are likely to come up during 12th Plan, Prima facie, there appears to be no scope to consider any further 12th Plan projects.

All India Judicial Service

*71. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the action taken by the Ministry to recruit highly talented and experienced Judges as it has been observed that eminent and experienced lawyers are not interested in the posts of Judges, which is a very serious matter for our judiciary;

(b) whether the Ministry is considering to set up a separate cadre of All India Judicial Service, similar to IAS and IPS; and

(c) if not, the reasons therefor?

†Original notice of the question was received in Hindi.

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The Government is conscious of the need to recruit talented and experienced persons including lawyers as Judges. The Constitution was amended in 1977 to provide for an All India Judicial Service (AIJS) under Article 312 of the Constitution. There has been overwhelming support in favour of AIJS later also by the Law Commission in its Reports, the First National Judicial Pay Commission, Committee on Centre State Relations and Department Related Parliamentary Standing Committee.

The State Governments and the State High Courts have been consulted on this subject. The consensus on having an AIJS has not been possible as 7 out of 20 States and 11 out of 17 State High Courts from whom comments were received have not supported the proposal. This has delayed the execution of the decision. But the Government intends to pursue it by offering a more plausible and acceptable formulation of AIJS.

Funds to Khadi Board in Himachal Pradesh

†*72. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of funds provided to the Khadi Board of Himachal Pradesh during the last five years, year-wise;

(b) the estimated funds to be provided during 2012-13; and

(c) the details of new steps being taken by the Central Government to increase employment opportunities by the Khadi Board in the State?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) Details of funds provided to the State of Himachal Pradesh, including funds routed through the Himachal Pradesh Khadi and Village Industries Board (KVIB), under major schemes of Khadi and Village Industries Commission (KVIC) during the last five years are as under:

†Original notice of the question was received in Hindi.